

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

SERVICE TAX APPEAL NO. 53110 OF 2016

(Arising out of Order-in-Appeal No. 121/ST/Appeal-1/2016-17/10372 dated 01.09.2016 dated 01.09.2016 passed by Commissioner of Central Excise (Appeal), Delhi-1)

Kay Tee Construction

B-17, 2nd Floor, Lajpat Nagar-III
New Delhi-110024

..... **Appellant**

Versus

**Commissioner of Central Excise (Appeals-I)
Service Tax, New Delhi**

..... **Respondent**

APPEARANCE:

Shri Ram Ashish, Advocate for the Appellant

Shri Rajeev Kapoor, Authorized Representative of the Respondent

FINAL ORDER NO. 51177/2022

DATE OF HEARING/DECISION: December 07, 2022

JUSTICE DILIP GUPTA

Shri Ram Ashish, learned counsel for the appellant states that a certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant for full and final settlement of the dues. The appeal is, accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**